

(b) whether it is also a fact that sometime in 1970, the K.E.W. was separated from the Bird and Co. and tagged with the Heilgers Group of Companies with the same Shri Pran Prasad as its Chairman ;

(c) whether this is an open manipulation to prevent the nationalisation of K.E.W. as a part of the Bird and Co., if so, facts in details ; and

(d) the reason for not including the K.E.W. for nationalisation along with the Bird and Co. ?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI) : (a) and (b). Till September, 1972 Kumardhubi Engineering Works Limited (KEW) was under Bird Heilgers Group. The separation of Bird Group and Heilgers Group took place in 1972 and consequently Kumardhubi Engineering Works came under the Heilgers Group. Shri Pran Prasad was the Chairman of Kumardhubi Engineering Works upto September, 1977.

(c) The undertakings of the erstwhile Bird & Co. Limited were taken over by Government with effect from 25 October 1980 and the separation of the Bird Group from the Heilgers Group in 1972 cannot, therefore, be regarded as a manipulation to prevent the nationalisation of KEW.

(d) It was the Bird Group whose assets were taken over by the Government and as KEW was not part of this Group, the question of taking over its assets as a consequence of the take over did not arise.

Progress made on Representation of Pratiraksha Mazdoor Sangh Ambarnath

3409. **SHRI N.K. SHEJWALKAR :** Will the Minister of

DEFENCE be pleased to refer to the reply given to Unstarred Question No. 6893 dated 8 April, 1981 re-representation from the Pratiraksha Mazdoor Sangh Ambarnath and state the progress made in respect of the demands made in representation of Pratiraksha Mazdoor Sangh, Ambarnath (Distt. Thane) Maharashtra during the period of last three months ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : The demands are under consideration. Efforts are being made to issue final orders as early as possible.

Registration for Assignment of India Experts abroad from Medical Personnel

3410. **DR. GOLAM YAZDANI :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Department of Personnel and Administrative Reforms in his Ministry invites applications for registration for assignment of Indian Experts abroad from medical personnel holding atleast an MBBS Degree or equivalent as advertised in the weekly Journal 'Employment News' dated the 23rd May, 1981 ;

(b) if so, the reason for not inviting applications from experts in other systems of Indian medicine viz., Homeopathy, Ayurvedic and Unani ;

(c) whether he would consider the desirability of opening registration of experts in these disciplines also ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) Yes, Sir.

(b) Registration of doctors in Homeopathy Ayurvedic and Unani holding degrees equivalent to MBBS

is also made and a panel is maintained.

(c) Does not arise.

Shortage of Bajaj and Priya Scooters

3411. SHRI RAM LAL RAHI: Will the Minister of INDUSTRY be pleased to state :

(a) whether Bajaj and Priya Scooters dealers are maintaining heavy waiting lists for allotment of scooters ;

(b) whether the registered applicants have to wait for years for purchasing these scooters ;

(c) if so, the measures taken in this regard for the easy delivery of these scooters ;

(d) whether these manufacturers of Bajaj and Priya scooters have applied for increase in production; and

(e) if so, for how much increase in production of scooters the licence has been issued ?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATI TIWARI) : (a) and (b). The manufacturers have reported a substantial waiting list in respect of Bajaj and Priya scooters. The delivery period is considerable.

(c) to (e). M/s. Bajaj Auto Limited were given a licence for expansion for the manufacture of two-wheelers from 80,000 to 1,60,000 by the Government in 1979. No further application for licence for substantial expansion has been received either from M/s. Bajaj Auto Limited or from Maharashtra Scooters Limited, who are the manufacturers of Priya scooters. However, their applications for excess capacity

regularisation are under consideration.

Salt Cess in Gujarat

3412. SHRI DIGVIJAY SINGH: Will the Minister of INDUSTRY be pleased to state :

(a) the total quantum of annual salt cess exacted in the Gujarat State in the last five years;

(b) how much has already been spent annually out of these amounts in the Gujarat State;

(c) the causes for this slow utilisation; and

(d) the action taken to improve the situation ?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATI TIWARI) : (a) Amounts of salt cess collected from Gujarat State during the last five years were :

1976-77	Rs. 75,90,000
1977-78	Rs. 83,96,000
1978-79	Rs. 86,00,000
1979-80	Rs. 82,13,000
1980-81	Rs. 69,18,000

(b) Salt cess collections are not funded separately but are credited to general revenues of Govt. out of which expenditure is incurred on developmental and labour welfare works pertaining to salt industry in various states as well as on establishment of Salt Deptt.

The expenditure incurred in respect of Gujarat State during the last five years is given below :

1976-77	Rs. 2,45,000
1977-78	Rs. 3,52,000
1978-79	Rs. 14,42,000
1979-80	Rs. 10,93,000
1980-81	Rs. 22,21,000